

(2)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION No. 1081/2006

WEDNESDAY, THIS THE 11<sup>th</sup> DAY OF OCTOBER, 2006

HON'BLE MR. K. ELANGO ... MEMBER (J)

Brij Bhushan Swarup,  
Aged about 65 years,  
S/o Shri Tulsi Ram Saxena,  
R/o 127/442, Juhi, Bara Devi,  
Kanpur Nagar.

Applicant

(By Advocate Shri Rakesh Verma)

Vs.

1. Union of India, through Secretary,  
Ministry of Defence,  
Government of India,  
New Delhi.
2. The Engineer-In-Chief,  
E-in-C's Branch,  
Army Headquarters,  
Kashmir House,  
New Delhi.
3. The Chief Engineer (Air Force),  
Bamrauli, Allahabad.
4. The Controller of Defence Accounts (Funds),  
Meerut, Cantt.,  
Meerut.

Respondents

(By advocate Shri Saumitra Singh,  
Senior Central Government Standing Counsel)

ORDER

Heard Shri Rakesh Verma, learned counsel for the applicant and  
Shri Saumitra Singh, learned Senior Standing Counsel for the Respondents.

2. The applicant, Shri Brij Bhushan Swarup, was working as Assistant Surveyor of works (ASW) under the chief Engineer (Air Force), Bamrauli, Allahabad, the Respondent No.3 in this O.A. and has retired after attaining the age of superannuation with effect from 30.06.2001.

(3)

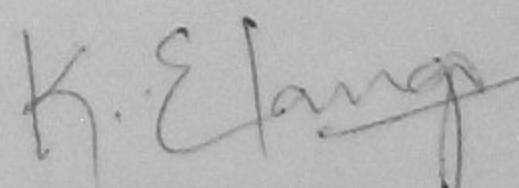
3. On 09.08.2001, the applicant made a representation to the Respondents giving reference to his earlier representation dated 31.10.2000, ventilating his grievance in respect of short payment made to him than what he was due for, from his GPF account. On 22.10.2005, the applicant made another representation, the last of the series, before coming to this Tribunal, pointing out discrepancies in the calculation of the principal amount of GPF and interest thereon, which is still pending disposal. Since, the respondents have not taken any action on his representation dated 22.10.2005, the applicant has filed the present application.

4. The learned counsel for the applicant submits that he will be satisfied if the representation dated 22.10.2005, submitted before the Respondent No.4, a copy of which was also sent to Respondent No.2, is decided within a stipulated period of time by passing a reasoned and speaking order.

5. In the facts and circumstances of the case, I am of the considered view that a direction may be given to the Respondents to consider and dispose of the representation submitted by the applicant within a stipulated time frame.

6. Accordingly, the O.A. is disposed of with a direction to Respondents No.4 and 2, to consider and dispose of the representation dated 22.10.2005, submitted by the applicant meeting all the points raised with regard to the discrepancy in the calculation of the amount of GPF payable to him within a period of two months from the date of receipt of a copy of this order, and, if any amount is due to be paid, to pay the same to the applicant without any further delay.

7. A copy of this order along with a copy of the O.A. may be given to the counsel for the respondents.

  
(K. ELANGO)  
MEMBER (J)